

HIGH COURT OF MADHYA PRADESH; BENCH AT INDORE

FORM - 'D'

REJECTION ORDER

(See Rule 4(2))

No.RTIA/DR-HCIND/ Indore, 1568

Dated 21-08-2015

From:

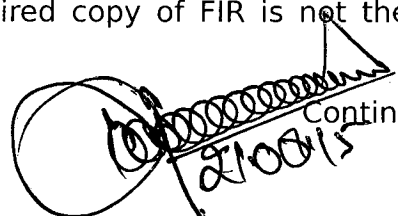
**The Deputy Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore.**

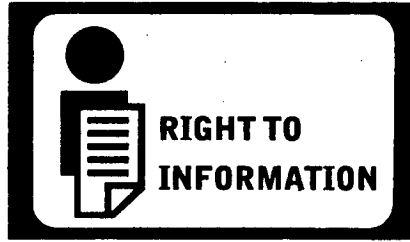
To,

**Shri Vishnu Kumar Bhaiya
505, M.G. Road,
Indore 452 007.**

Please refer to your application dated 23-07-2015 registered at our I.D.No 13/2015-16, addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the application and as desired by you, the information can not be supplied due to the following reasons:-

- (1) As per office report dated 07.08.2015, this is to inform that the information desired by you about receipt of FIR in pending Criminal Appeal No.104/2011 in which you are a stranger i.e. you are neither Appellant nor the non-Appellant in the case, hence the information can not be provided without permission of the Hon'ble Court to a stranger. This is also noteworthy here that FIR is not in fact received with LCR in the said Cr.A.No.104/2011. The information asked for seems to be personal matters of an individual, and there seems no public interest involved in the disclosure of the said information to you as a stranger.
- (2) Further no clear and specified particulars of the information sought have been mentioned viz. you have mentioned in your application to provide a copy of FIR dated 30.04.1996 (typed or hand written received in what-ever form) with Inward No. & date receipt from Economic Offence Wing, Bhopal some time in May, 1996 (immediately after registration of said FIR by the concerned trial court of Indore may please be provided as the entire record of above FIR has already been transferred by the Hon'ble trial Court Indore to the Hon'ble High Court, Bench Indore in Criminal Appeal No.104/2011 vide its Jawak no.05/27.01.2011 in 11 parts (as informed by the Public Information Officer, District Court, Indore in reply to your RTI in the same matter. You have appended a note that in order to avoid confusion, it is necessary to mention here that the required copy of FIR is not the typed


Continued....2



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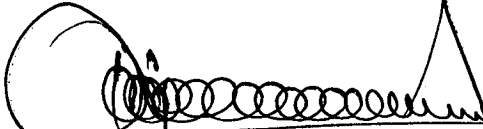
copy of FIR Attached with the challan documents of 2003 in the case, in fact, the required FIR is a copy of FIR sent by EOW in May 1996 to the trial court immediately after registration of said FIR as per the requirement under the law.

From the perusal of the above, it is clear that neither the clear details of FIR nor the name of the Trial Court, case no. of the trial court, names of the parties of the case, correct case no. with parties name of the case of this Bench Registry in which the said FIR is received with the Trial Court records are mentioned.

The subject matter of your application made under RTI Act,2005 appears to be squarely covered under provisions of Section 8(j) of Right to Information Act,2005 and therefore, the disclosure of which is considered exempted.

- (3) As per Rule 8(1) of the High Court of Madhya Pradesh (Right to Information) Rules,2006, the State Public Information Officer shall not be liable to provide any information which can be obtained under the provisions of Chapter XVIII of the High Court of M.P.Rules,2008.

As per Section 19 of the Right to Information Act,2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P., Indore Bench) within 30 days of the issue of this order.


(RAJESH KUMAR SHARMA) 21/08/15
DEPUTY REGISTRAR

STATE PUBLIC INFORMATION OFFICER,
HIGH COURT OF M.P.
BENCH AT INDORE.

O/c.